

ITEM NO.43

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MAHESH TANAJIRAO PATANKAR

IA 116596/2023,116599/2023, in Transfer Petition(s)(Civil) No(s).  
1623/2023

SHAZDA KHATOON

Petitioner(s)

VERSUS

KHURSHID AHMAD & ANR.

Respondent(s)

(IA No.116596/2023-EX-PARTE STAY and IA No.116599/2023-EXEMPTION  
FROM FILING O.T. and IA No.116595/2023-CONDONATION OF DELAY IN  
REFILING / CURING THE DEFECTS

IA No. 116596/2023 - EX-PARTE STAY

IA No. 116599/2023 - EXEMPTION FROM FILING O.T.)

Date : 08-01-2024 These matters were called on for hearing today.

For Petitioner(s)

Mr. Anilendra Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Despite service of notice on respondent No. 2, there is no  
appearance.

Petitioner has failed to file fresh particulars and to take  
fresh steps to effect service on respondent No.1, though last  
chance was granted.

Hence, the matter be processed for listing before the Hon'ble  
Judge-in-Chambers, for further directions.

MAHESH TANAJIRAO PATANKAR  
Registrar

MG